

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) (Ins) No. 936 of 2020**

**IN THE MATTER OF:**

**BDH Industries Ltd.**

**...Appellant**

**Vs.**

**Mars Remedies Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant:           Mr. Kairav Trivedi,(PCA).**

**ORDER**

**(Through Virtual Mode)**

**29.10.2020:**       Heard the Learned Counsel, Mr. Kairav Trivedi (PCA), representing Appellant. He submits that the Learned Adjudicating Authority erroneously held that the Appellant is not the Financial Creditor and resultantly dismisses the petition under Section 7 of the I & B Code as not maintainable.

Issue Notice to Respondent. Requisites along with process fee, if not filed, be filed till 2<sup>nd</sup> November, 2020. If the Appellant provides the e-mail address of the Respondent, let Notice be issued through e-mail also.

Let the Appeal be fixed on **24.11.2020**.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**